

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 22528 of 2015

***Registrar General, Orissa High Court,
Cuttack***

..... ***Petitioner***
Mr. D. Nayak, Amicus Curiae

-versus-

State of Odisha and Others ***Opposite Parties***
Mr. D.K. Mohanty, AGA

CORAM:
JUSTICE S. TALAPATRA
JUSTICE SAVITRI RATHO

ORDER
22.06.2023

I.A. No.8806 of 2023

Order No.
19.

1. This matter is taken up through hybrid mode.
2. Heard Ms. Mrinalini Padhi, the applicant in person and also heard Mr. D.K. Mohanty, learned Additional Government Advocate appearing for the State-Opposite Parties.
3. This is an application seeking leave to intervene in W.P.(C) No.22528 of 2015 as the applicant is interested in welfare of the migrant labourers.
4. We do not find any impediment to grant such leave. Accordingly, this application stands allowed, granting the leave to intervene.

5. The applicant is treated as the intervenor and she can submit the written brief of submission or she may submit orally with leave of the Court.

(S. Talapatra)
Judge

(Savitri Ratho)
Judge

I.A. No.9041 of 2023

Order No.

20.

1. Mr. D.K. Mohanty, learned Additional Government Advocate has stated that the Opposite Parties were directed by the order dated 06.03.2023 to file an affidavit in terms of Paragraphs 2 and 6. But such affidavit has not been filed by the applicant. The purpose of filing this interim application is seeking extension of time, as provided by this Court.

2. We grant three weeks further time for filing such affidavit, but there shall be no further accommodation.

3. In terms of the above, this application stands allowed and disposed of.

(S. Talapatra)
Judge

(Savitri Ratho)
Judge

W.P.(C) No.22528 of 2015**Order No.**

21.

1. In terms of the order passed today in I.A. No.9041 of 2023, let the matter be listed on 18th July, 2023.
2. Meanwhile, the Opposite Parties shall file their affidavit as directed by the order dated 06.03.2023.
3. Mr. D. Nayak, learned Amicus Curiae appears for the Petitioner.
4. Registry is directed to supply a copy of the writ petition to Ms. Mrinalini Padhi, the intervenor within three days from today.



(S. Talapatra)
Judge

(Savitri Ratho)
Judge